

TELECOM DISPUTES SETTLEMENT AND APPELLATE TRIBUNAL
NEW DELHI

No. Misc.1/2005/Judl. /TDSAT/

Date: 22 /09/2025

NOTICE

In exercise of the powers conferred by Section-16(1) of the Telecom Regulatory Authority of India Act, 1997 (As amended) and in amendment of Telecom Disputes Settlement & Appellate Tribunal Procedures, 2005, the Telecom Disputes Settlement and Appellate Tribunal amend Procedure- 4(ii). The amendment shall come into effect from 01.10.2025.

A copy of Amendment 8 of 2025 in the Telecom Disputes Settlement and Appellate Tribunal Procedures 2005 may be downloaded from the website of the Tribunal i.e. www.tdsat.gov.in.


Desk Officer

To

1. Notice Board.
2. TDSAT's Website.

(Amendment- 8 of 2025)

**TELECOM DISPUTES SETTLEMENT AND APPELLATE TRIBUNAL
PROCEDURE, 2005**

In exercise of the powers conferred by Section-16(1) of the Telecom Regulatory Authority of India Act, 1997 (As amended) and in amendment of Telecom Disputes Settlement & Appellate Tribunal Procedures, 2005, the Telecom Disputes Settlement and Appellate Tribunal amends Procedure- 4(ii) and the amended procedure read as under: -

“4(ii)- Procedure for filing Petition/ Appeal/ Miscellaneous Application and other pleadings:-
“Parties/ Counsel will be required to file one original and one copy of the Petition/ Appeal/ Miscellaneous Application and all other pleadings”.